

NATIONAL COMPANY LAW TRIBUNAL
COURT-V, MUMBAI BENCH

226. IA/1752/2023 C.P. (IB)/118(MB)2022

IN THE MATTER OF

State Bank of India

... Petitioner

Vs

Mr. Bhagwandas Agarwal

... Respondent

U/s 95(1) of the Insolvency and Bankruptcy Code, 2016

Order Delivered on 05.07.2024

CORAM:

MS. REETA KOHLI,
MEMBER (J)

MS. MADHU SINHA,
MEMBER (T)

Appearance through VC/Physical/Hybrid Mode:

For the Petitioner: Adv. Atishay Jain (PH)

For the Respondent: Adv. Manaswi Agrawal (VC)

For the RP: Adv. Suraj Chaudhary (PH)

ORDER

Adv. Suraj Chaudhary appearing on behalf of the RP is directed to supply the copy of the report to the Personal Guarantor. The Personal Guarantor may file his response before the next date of hearing. Adjourned to **05.08.2024** for arguments.

Sd/-
MADHU SINHA
Member(Technical)

Sd/-
REETA KOHLI
Member(Judicial)

/Ziyaul/